

**CENTRAL ADMINISTRATIVE TRIBUNAL  
ERNAKULAM BENCH**

O.A.No.218 of 1994

Friday this the 4th day of February, 1994

**CORAM**

The Hon'ble Mr. Justice Chettur Sankaran Nair, Vice Chairman  
The Hon'ble Mr. P. V. Venkatakrishnan, Administrative Member

P. K. Krishna Kumar,  
Chief Train Examiner,  
Southern Railway, Palghat  
working as Safety Counsellor,  
Divisional Office, Palghat. ...Applicant

(By Advocate Mr.P.Sivan Pillai)

V.S.

1. Union of India through the General Manager, Southern Railway, Madras.3.
2. The Chief Personnel Officer, Southern Railway, Madras.3. .... Respondents  
(By Advocate Mrs Sumati Dandapani)

ORDER

CHETTUR SANKARAN NAIR(J), VICE CHAIRMAN.

Applicant submits that his pay is liable to be stepped up to the level of the pay of his juniors Janardhanan, Kumar and Krishnan. Stating so he has made Annexure. I representation and that is pending consideration before second respondent. We direct second respondent to consider Annexure. I representation on merits and pass appropriate orders within three months from today. We alert the respondents to adhere to the time schedule.

2. With the aforesaid directions, we dispose of the application. No costs.

Dated 4th February, 1994.

*G. Venkatakrishna*  
P.V. VENKATAKRISHNAN  
ADM IN I STRATIVE MEMBER

**Aankaranair**  
**CHETTUR SANKARAN NAIR(J)**  
**VICE CHAIRMAN**